

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. (IB)-145(PB)/2017

IN THE MATTER OF:

R.P. GoelPetitioner
Proprietor of Parivahan Road Carries
v.
Samtel Color Ltd.Respondent

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Ms. Priyanka Ghorawat, Advocate

For the Respondent(s) : Shri Kunal Godhwani, Advocate

ORDER

Learned counsel for the respondent states that reply shall be filed within one week with a copy in advance to the learned counsel for the petitioner. Rejoinder to the reply, if any, be filed within a week thereafter.

List alongwith (IB)-132(PB)/2017 for 18.07.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

10.07.2017


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

Vineet